

15.26 hrs.

INDUSTRIES (DEVELOPMENT AND
REGULATION) AMENDMENT BILL*

MR. CHAIRMAN: The House will now take up the Industries (Development and Regulation) Amendment Bill. Comrade Minister.

THE MINISTER OF INDUSTRY
(SHRI GEORGE FERNANDES):
Madam Chairperson, I beg to move:*

"That the Bill further to amend Industries (Development and Regulation) Act, 1951, be taken into consideration."

15-27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The Bill pertains to two amendments to the Industries (Development and Regulation) Act. One of these is related to new Industrial Policy where we have reserved a large number of items for exclusive manufacture by the small scale sector. The other is an amendment to Section 18F(b) of the Act and is necessitated by the fact that the moratorium that this particular section provides on industries taken over under the IDR Act is so far for a period of five years and from experience we have discovered that this five year period of moratorium on the various liabilities, outstandings, dues, agreements, etc. is not adequate. We had to promulgate an Ordinance in the last week of December because in respect of one company, the period of moratorium of five years was due to expire. (Interruptions) There are four other units in respect of which the five year moratorium period is due to expire in the course of this year. But this particular case where the period of moratorium was due to expire on 2nd January necessitated the issuance of the Ordinance in the last week of December.

There are at the moment 56 industrial undertakings that are being run under the Industries (Development and Regulation) Act.

MR. DEPUTY-SPEAKER: Would you like to continue later?

SHRI GEORGE FERNANDES: I shall continue later.

MR. DEPUTY-SPEAKER: We now take up the Private Members' Business.

15.30 hrs

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 130)

SHRI K. GOPAL (Karur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. GOPAL: I introduce the Bill.

CONSTITUTION (AMENDMENT)
Bill*

(Insertion of article 16A, etc.)

SHRI K. LAKKAPPA (Tumkur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Moved with the recommendation of the President.

†Published in Gazette of India Extraordinary Part II, section 2 dated 23-3-1979.